

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3450
ANSWERED ON:12.02.2014
COMPLAINTS AGAINST COLLEGES
Ramasubbu Shri S.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the All India Council for Technical Education (AICTE) has received a large number of complaints against colleges functioning in a rented premises, unauthorized lands and not having prescribed faculty and student ratio during the last three years;
- (b) if so, the details thereof, State-wise and the total number of such complaints received by AICTE during the above years;
- (c) whether the AICTE proposes to set new rules to start new engineering colleges and also to protect the interests of students and if so, the details thereof; and
- (d) the steps taken to simplify the procedures for approval by AICTE and to increase the awareness and interest among students who opt technical education in order to bridge the gap of technical manpower in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. Shashi Tharoor)

- (a) Yes, Madam.
- (b) The State-wise number of complaints received during the last three years is at Annexure.
- (c) The All India Council for Technical Education (AICTE) has not set new rules to start the new engineering colleges during the year 2014-15. In view of the Hon'ble Supreme Court's Judgment dated 25.04.2013 in the Civil Appeal No. 1145 of 2004 and Civil Appeal Nos. 5736-5745 of 2004, now the role of the AICTE vis-à-vis Universities is only advisory, recommendatory and one of providing guidance and has no authority empowering it to issue or enforce any sanctions. However, the AICTE (Grant of approval for Technical Institutions) Regulations, 2011 and Approval Process Handbook 2013-14 has provisions for action against those Institutions violating norms and standards set up by the AICTE which are there primarily to protect the interests of the students studying in the AICTE approved Institutions.
- (d) The AICTE has introduced e-governance in its approval process through a web-portal which was placed into public domain on 10.01.2010 and also revised the norms and standards for the grant of approvals to the technical institutions. As a result of its e-governance initiative in the last four years, the AICTE has been able to implement its approval process in a specific time frame, with the participation of the stakeholders and to increase the awareness and interest among the students opting for Technical Education.